



2026:AHC:33353

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2251 of 2026

Sumit Kumar and another

.....Petitioner(s)

Versus

State of UP and 4 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Nitish Patel, Praveen Kumar Srivastava, Uday Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Praveen Kumar Srivastava, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. In view of the order proposed to be passed today, notices are not being issued to Respondent no.5.
3. The grievance of the writ petitioner is that the father of the petitioner no.1 and the husband of the petitioner no.2 was working as Senior Technical Assistant (Group-B), who expired on 27.11.2024.
4. Prayer in the present writ petition is for a mandamus commanding the respondents to consider the claim of petitioner no.1 for compassionate appointment.
5. Learned Standing Counsel on the other hand submits that the brother of petitioner no.1 is already having a government service, however, he submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.
6. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in

accordance with law within a period of four months, from the date of production of certified copy of the order bearing in mind the suitability, eligibility and competing claim, if any, after hearing the parties.

February 16, 2026
N.S.Rathour

(Vikas Budhwar,J.)